

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).6114/2011

UNION OF INDIA

Petitioner(s)

VERSUS

HASSAN ALI KHAN AND ANR.

Respondent(s)

(With appln(s) for stay,exemption from filing c/c of the impugned order and permission t file SLP without c/c as well as plain copy of impugned order and office report)

Date: 20/09/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

For Petitioner(s) Mr. A.Mariarputham,Sr.Adv.
 Mr. Rajiv Nanda,Adv.
 Ms. Revati Mohite,Adv.
 Mr. T.A.Khan,Adv.
 Mr. Anirudh Sharma,Adv.
 Mr. Anando Mukherjee,Adv.
 Mr. Harsh Parekh,Adv.
 Mr. B. Krishna Prasad,Adv.

For Respondent(s) Mr. Ishwari Prasad A.Bagaria,Adv.
No.1 Mr. Vijay Bhaskar Reddy,Adv.
 Mr. Santosh Paul,Adv.
 Mrs. Uma Ishwari Bagaria,Adv.
 Ms. Arti Singh,Adv.
 Mr. Arvind Gupta,Adv.
 Ms. Mohita Bagati,Adv.
 Mr. Kamal Nijhawan,Adv.

 Ms. Asha Gopalan Nair,Adv.

UPON hearing counsel the Court made the following

O R D E R

Hearing concluded.

Let this matter be listed for orders on 29th
September, 2011.

Till then, interim order will continue.

[SUMAN WADHWA]

[JUGINDER KAUR]

COURT MASTER ASSISTANT REGISTRAR